

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3257 of 2020

Ashok Kumar Gupta

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Shrestha Gautam, Advocate

For the State : Mr. Ravi Prakash, Spl. P.P.

Order No. 02

Dated 09th September, 2020

The defect No. 9(i), as pointed out by the office, is ignored.

At the outset Mr. Ravi Prakash, learned Spl. P.P. submits that process u/s 82 Cr.P.C. has already been issued.

In view of the aforesaid, therefore, this application is not maintainable and accordingly it is dismissed as such.

(RONGON MUKHOPADHYAY,J.)